

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

ITEM NO. 101
IB-142/ND/2020

IN THE MATTER OF
Toshiba Tec Singapore Pvt. Ltd.
Vs.
Global Infonet Distribution Pvt. Ltd.

... OPERATIONAL CREDITOR

....CORPORATE DEBTOR

Section
Under Section 9 IBC code 2016

Order delivered on 10.01.2020

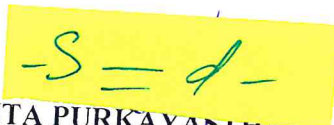
Coram:
Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Ms, Sumita Purkayastha
Hon'ble Member (Technical)

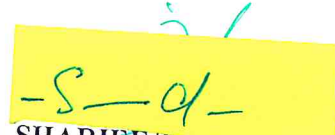
For the Petitioner/FC : -
For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send Private Notice to the Corporate Debtor at its Registered office address by all modes and to file the proof of service along with an affidavit.

Put up on 17.2.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit